Title: Need to expedite setting up of steel plant in YSR Kadapa district of Andhra Pradesh.

SHRI Y.S. AVINASH REDDY (KADAPA): Thank you, Madam, Speaker, for giving me this opportunity to speaking on an important issue.

I would like to draw the attention of the Government with regard to the promise made on the floor of this august House on the establishment of a steel plant in YSR Kadapa District of Andhra Pradesh.

Madam, AP Reorganization Act, 2014, in its 13th Schedule, clearly mentioned the establishment of a steel plant in YSR Kadapa District. In this regard, I wrote several letters to the hon. Minister of Steel; and I have also raised this issue in this House of the People several times. But till today, this promise has not been fulfilled. It has been three years since the formation of a new Andhra Pradesh State, but the promises made during the bifurcation have not yet been fulfilled.

Madam, the Hon. Minister replied me that they have formed a Task Force comprising of the representatives from the Central Government and State Governments and also organizations like SAIL, RINL and NMDC to suggest ways and means to make the project financially viable, and in the last meeting of the Task Force, which was held in March 2016, it was decided that the feasibility report will be re-examined on the basis of information on concessions and incentives, which can be made available for this project.

But, Madam, if we look at big steel plants like Vizag Steel Plant, iron ore comes to Vizag Steel Plant from far away places, yet it is feasible and a profitable project reaping good profits. Here in the case of Kadapa, the question of feasibility does not arise as large deposits of iron ore are available in Kadapa District and in the neighbouring Anantapur District and Kurnool District. So, availability of iron ore is abundant.

Madam, people of our Districts are very unhappy because of this inordinate delay in setting up of a steel plant. They are anxiously waiting to hear the date of laying of foundation stone from the Government of India. Already people are agitating for this issue under public Organizations like Steel Plant Sadhana Samithi.

Madam, if this issue is further delayed, people will resort to serious agitations, and I, as their representative in this House of People, am ready to make any sacrifice to ensure that the promise made in the Parliament as part of AP Reorganization Act, 2014 is fulfilled.

Madam, in view of this, I would urge upon the hon. Minister of Steel and the Government of India to expedite the matter to provide necessary tax incentives and subsidies, and initiate setting up of a steel plant in YSR Kadapa District of Andhra Pradesh at the earliest. Thank you.

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.03 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hours

The Lok Sabha reassembled after lunch at Two Minutes past Fourteen of the Clock.

(Shri Hukmdeo Narayan Yadav in the chair)

MATTERS UNDER RULE 377*

माननीय सभापति: माननीय सदस्यमण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के लिए इच्छुक हैं, वे 20 मिनट के अंदर मामले का पाठ व्यक्तिगत रूप से सभा पटल पर भेज दें। केवल उन्हीं मामलों को सभा पटल पर रखा हुआ माना जाएगा, जिनके लिए मामलों का पाठ निर्धारित समय के भीतर सभा पटल पर पूप्त हो गया है, शेष को व्यासगत माना जाएगा।